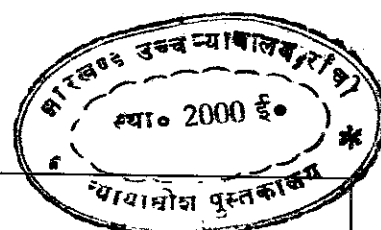
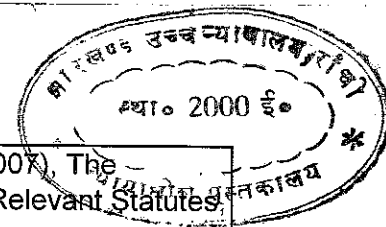


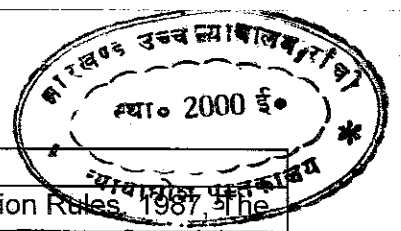
## List of Central Bare Acts



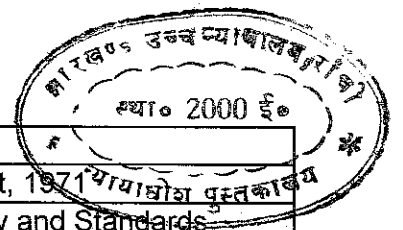
Sl. No.	Name of Bare Acts
1	Actuaries Act, 2006 (35 of 2006) with The Actuaries (Procedure for Enquiry of Professional
2	Administration of Evacuee Property Act, 1950* (31 of 1950) *Repealed by The Displaced
3	Administrative Tribunals Act, 1985 (13 of 1985) with The Central Administrative Tribunal
4	Advocates Act, 1961 (25 of 1961) with The Advocates (Right to Take up Law Teaching)
5	Advocates' Welfare Fund Act, 2001 (45 of 2001)
6	Aircraft Act, 1934 (22 of 1934) with The Aircraft Rules, 1937, The Indian Aircraft Rules, 1920 (Relevant Provisions), The Aircraft (Public Health) Rules, 1954, Notifications under the
7	Air Force Act, 1950 (45 of 1950) with The Air Force Rules, 1969, The Army and Air Force
8	Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), The National Green Tribunal
9	Airport Authority of India Act, 1994 (55 of 1994) with The Airports Economic Regulatory Authority of India Act, 2008 (27 of 2008), The Airports Authority of India (Lost Property)
10	Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958) with The Ancient Monuments and Archaeological Sites and Remains Rules, 1959, The Ancient
11	Antiquities and Art Treasures Act, 1972 (52 of 1972) with The Antiquities and Art Treasures Rules, 1973
12	Apprentices Act, 1961 (52 of 1961) with The Apprenticeship Rules, 1992, The Central
13	Arbitration and Conciliation Act, 1996 (26 of 1996) with The Appointment of Arbitrators by The
14	Architects Act, 1972 (20 of 1972) with The Council of Architecture Rules, 1973, The Council of Architecture Regulations, 1982, The Architects (Professional Conduct) Regulations, 1989
15	Armed Forces (Special Powers) Act, 1958 (28 of 1958) with The Armed Forces (Emergency Duties) Act, 1947, The Armed Forces (Punjab and Chandigarh) Special Powers Act, 1983, The Armed Forces (Jammu and Kashmir) Special Powers Act, 1990
16	Armed Forces Tribunal Act, 2007 (55 of 2007) with The Armed Forces Tribunal (Procedure for
17	Arms Act, 1959 (54 of 1959) with The Arms Rules, 1962
18	Army Act, 1950 (46 of 1950) with The Army Rules, 1954, The Army and Air Force (Disposal of
19	Atomic Energy Act, 1962 (33 of 1962) with The Atomic Energy (Arbitration Procedure) Rules, 1983, The Atomic Energy (Working of the Mines, Minerals and Handling of Prescribed
20	Bankers' Books Evidence Act, 1891 (18 of 1891)
21	Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970) with
22	Banking Regulation Act, 1949 (10 of 1949) with The Banking Regulation (Companies) Rules,
23	Bar Council of India Rules (Under the Advocates Act, 1961) with The Bar Council of India Training Rules, 1995 The Advocates (Right to Take up Law Teaching) Rules, 1979, Model
24	Beedi and Cigar Workers (Conditions of Employment) Act, 1966 (32 of 1966) with The Beedi
25	Benami Transactions (Prohibition) Act, 1988 (45 of 1988)
26	Biological Diversity Act, 2002 (18 of 2003) with The Biological Diversity Rules, 2004, United Nations Convention of Biological Diversity, Johannesburg Declaration on Sustainable
27	Boilers Act, 1923 (5 of 1923) with State Amendments and The Boiler Operation Engineers' 2011, The Boiler Attendants' Rules, 2011, The Chief Inspectors Deputy Chief Inspectors and Inspectors (Qualification and Experience) Rules, 2012,
28	Bonded Labour System (Abolition) Act, 1976 (19 of 1976) with The Bonded Labour System (Abolition) Rules, 1976
29	Border Security Force Act, 1968 (47 of 1968) with The Border Security Force Rules, 1969 , The Criminal Courts and Border Security Force Courts (Adjustment of Jurisdiction) Rules,
30	Building and Other Construction Workers (Regulation of Employment and Conditions of
31	Bureau of Indian Standards Act, 1986 (63 of 1986) with The Bureau of Indian Standards Rules, 1987 , The Bureau of Indian Standards (Certification) Regulations, 1988 , The Bureau
32	Cable Television Networks (Regulation) Act, 1995 (7 of 1995) with The Cable Television Networks Rules, 1994, The Radio, Television and Video Cassette Recorder Sets (Exemption
33	Cantonments Act, 2006 (41 of 2006)
34	Carriage by Air Act, 1972 see Carrier Laws (Land • Sea • Air) containing The Carriage by Road Act, 2007 (41 of 2007), The Carriage by Road Rules, 2011, The Indian Carriage of
35	Carriage by Road Act, 2007 (41 of 2007) (w.e.f. 1-3-2011) with The Carriage by Road Rules,
36	Carriage of Goods by Sea Act, 1925 see Carrier Laws (Land • Sea • Air) containing The Carriage by Road Act, 2007 (41 of 2007), The Carriage by Road Rules, 2011, The Indian
37	Carrier Laws (Land • Sea • Air) containing The Carriage by Road Act, 2007 (41 of 2007), The
38	Carriers Act, 1865 see Carrier Laws (Land • Sea • Air) containing The Carriage by Road Act,
39	Cattle Trespass Act, 1871 (1 of 1871) with State Amendments



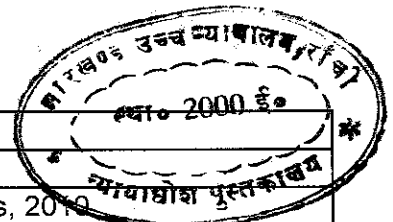
40	Central Educational Institutions (Reservation in Admission) Act, 2006 (5 of 2006), The National Commission for Backward Classes Act, 1993, Select Provisions of Relevant Statutes, List of Cases Relating to Reservation in Admission in Educational Institutions
41	Central Electricity Authority Regulations Containing The Central Electricity Authority (Safety Requirements for Construction, Operation and Maintenance of Electrical Plants and Electric Lines) Regulations, 2011 and allied Regulations
42	Central Electricity Regulatory Commission Rules and Regulations containing The Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations,
43	Central Excise Act, 1944 (1 of 1944) as amended by Finance (No. 2) Act, 2014 (w.e.f. 6-8-2014)
44	Central Industrial Security Force Act, 1968 (50 of 1968) with The Central Industrial Security Force Rules, 2001
45	Central Reserve Police Force Act, 1949 (66 of 1949) with The Central Reserve Police Force Rules, 1955
46	Central Sales Tax Act, 1956 with The Central Sales Tax (Registration and Turnover) Rules, 1957
47	Central Vigilance Commission Act, 2003 (45 of 2003) with The Prevention of Corruption Act,
48	Charitable and Religious Trusts Act, 1920 (14 of 1920) with The Charitable Endowments Act,
49	Charitable Endowments Act, 1890 see Charitable and Religious Trusts Act, 1920
50	Chartered Accountants Act, 1949 (38 of 1949)
51	Chemical Weapons Convention Act, 2000 (34 of 2000) with The Chemical Weapons Convention Appeals Rules, 2005
52	Child Labour (Prohibition and Regulation) Act, 1986 (61 of 1986) with The Child Labour (Prohibition and Regulation Rules, 1988, The Children (Pledging of Labour) Act, 1933 (2 of 1933)
53	Child Marriage Restraint Act, 1929* (19 of 1929) *Repealed by The Prohibition of Child Marriage Act, 2006 (Act 6 of 2007)
54	Chit Funds Act, 1982 (40 of 1982)
55	Christian Marriage Act, 1872 (15 of 1872) with State Amendments
56	Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of
57	Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981 (50 of
58	Cinematograph Act, 1952 (37 of 1952) with The Cinematograph (Certification) Rules, 1983 and Guidelines for Certification of Films for Public Exhibition
59	Citizenship Act, 1955 (57 of 1955) with The Citizenship Rules, 2009, The Citizenship (Registration of Citizens and Issue of national Identity Cards) Rules, 2003
60	Civil Defence Act, 1968 (27 of 1968) along with The Civil Defence Rules, 1968, The Civil Defence Regulations, 1968
61	Civil Liability for Nuclear Damage Act, 2010 (38 of 2010) with The Civil Liability for Nuclear Damage Rules, 2011
62	Clinical Establishments (Registration and Regulation) Act, 2010 with Clinical Establishments (Central Government) with Rules, 2012
63	Code of Civil Procedure, 1908 as amended by Act No. 12 of 2012
64	Code of Civil Procedure, 1908 (5 of 1908) with State & High Court Amendments Exhaustive Notes and Subject Index along with Letters Patent (Including High Court Acts and Orders), (Hb)
65	Code of Criminal Procedure, 1973 (2 of 1974) as amended by The Criminal Law (Amendment) Act, 2013 (w.e.f. 3-2-2013) with State Amendments
66	COFEPOSA Act, 1974 (52 of 1974) with The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, The Smugglers and Foreign Exchange Manipulators (Receipt, Management and Disposal of Forfeited Property) Rules, 2006
67	Coinage Act, 2011 (11 of 2011)
68	Collection of Statistics Act, 2008 (7 of 2009) with The Collection of Statistics Rules, 2011
69	Commissions for Protection of Child Rights Act, 2005 (4 of 2006) with The National Commissions for Protection of Child Rights Rules, 2006
70	Commissions of Inquiry Act, 1952 (60 of 1952) with State Amendments and The Commissions of Inquiry (Central) Rules, 1972
71	Commission of Sati (Prevention) Act, 1987 (3 of 1988) with Commission of Sati (Prevention) Rules, 1988
72	The Companies Act, 2013 (18 of 2013) with allied <b>Companies Rules</b> alongwith Highlights of
73	Company Secretaries Act, 1980 (56 of 1980)
74	Competition Act, 2002 (12 of 2003) with The Competition Commission of India (Selection of Ch



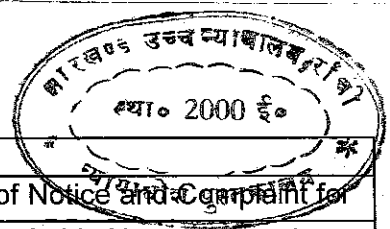
75	Constitution of India
76	Consumer Protection Act, 1986 (68 of 1986) with The Consumer Protection Rules, 1987, The
77	Contempt of Courts Act, 1971 (70 of 1971) with Rules to Regulate Proceedings for Contempt of the Supreme Court, 1975, the Contempt of Courts (C.A.T.) Rules, 1992
78	Contract Act, 1872 (9 of 1872) with Model Specimens of Damages on Breach of Contract and Execution of Deeds by Agents
79	Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970) with State Amendments
80	Control of National Highways (Land and Traffic) Act, 2002 see National Highways Act, 1956
81	Copyright Act, 1957 (14 of 1957) as amended by The Copyright (Amendment) Act, 2012 (27 of 2012) (w.e.f. 21-6-2012) with The Copyright Rules, 2013 (w.e.f. 14-3-2013), International
82	Cost and Works Accountants Act, 1959 (23 of 1959)
83	Court Fees Act, 1870 (7 of 1870)
84	Credit Information Companies (Regulation) Act, 2005 (30 of 2005), The Credit Information Companies Regulations, 2006
85	Criminal Law (Amendment) Acts and Ordinances Containing The Indian Criminal Law Amendment Act, 1908, The Criminal Law Amendment Act, 1932, The Criminal Law
86	Criminal Law (Amendment) Act, 2013 (w.e.f. 03-02-2013) (New Anti-Rape Law)
87	Customs Act, 1962 (52 of 1962) as amended by Finance (No. 2) Act, 2014
88	Cutchi Memons Act, 1938 see Muslim laws
89	Dangerous Machines (Regulation) Act, 1983 (35 of 1983) with The Dangerous Machines (Regulation) Rules, 2007
90	Dentists Act, 1948 (16 of 1948) with The DCI Regulations on Curbing the Menace of Ragging
91	Depositories Act, 1996 (22 of 1996) with The Depositories (Appeal to the Central Government) Rules, 1998, The Depositories (Appeal to Securities Appellate Tribunal) Rules,
92	Designs Act, 2000 (16 of 2000) with The Designs Rules, 2001
93	Disaster Management Act, 2005 (53 of 2005) with The Disaster Management National Executive Committee (Procedure and Allowances) Rules, 2006, The Disaster Management
94	Dissolution of Muslim Marriages Act, 1939 see Muslim laws
95	Divorce Act, 1869 (4 of 1869) with State Amendments and Model Specimen of Separation Deed
96	Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948) with The Dock Workers
97	Dowry Prohibition Act, 1961 (28 of 1961) with The Dowry Prohibition (Maintenance of Lists of
98	Dramatic Performances Act, 1876 ((10 of 1876)
99	Drugs and Cosmetics Act, 1940 (23 of 1940) with The Drugs and Cosmetics Rules, 1945, The Drugs (Control) Act, 1950, Cost Accounting Records (Bulk Drugs) Rules, 1974
100	Drugs & Magic Remedies (Objectionable Advertisements) Act, 1954 (21 of 1954) with The Drugs and Magic Remedies (Objectionable Advertisements) Rules, 1955
101	Drugs (Prices Control) Order, 2013
102	Easements Act, 1882 (5 of 1882)
103	Electricity Act, 2003 (36 of 2003) with The Electricity Rules, 2005, The Fees for Making Application for Grant of Licence Rules, 2004, The National Electricity Plan Notification Rules,
104	Electricity (Supply) Act, 1948 (54 of 1948)
105	Electricity Rules, 2005 with The Indian Electricity Rules, 1956 and The Fees for Making
106	Emblems and Names (Prevention of Improper use) Act, 1950 (12 of 1950) along with The
107	Emigration Act, 1983 along with Rules, 1983 (31 of 1983) with The Emigration Rules, 1983
108	Employee's Compensation Act, 1923 (8 of 1923) with State Amendments and The Workmen's
109	Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952) with The
110	Employees' State Insurance Act, 1948 (34 of 1948) with The Employees' State Insurance
111	Employers' Liability Act, 1938 (24 of 1938)
112	Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (31 of 1959) along
113	Energy Conservation Act, 2001 (52 of 2001)with The Energy Conservation (he Form and
114	Environment (Protection) Act, 1986 (29 of 1986) with The Environment (Protection) Rules,
115	Equal Remuneration Act, 1976 (25 of 1976) with The Equal Remuneration Rules, 1976, The Central Advisory Committee on Equal RemunerationRules, 1991
116	Essential Commodities Act, 1955 (10 of 1955) with State Amendments and The Essential
117	Evidence Act, 1872 (1 of 1872) as amended by The Criminal Law (Amendment) Act, 2013
118	Explosives Act, 1884 (4 of 1884) with The Explosives Rules, 2008, The Explosive Substances Act, 1908 (6 of 1908)
119	Factories Act, 1948
120	Family Courts Act, 1984



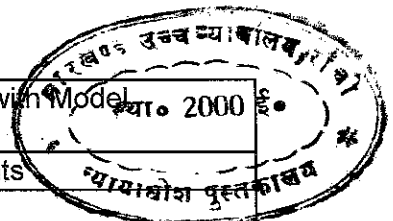
121	Fatal Accidents Act, 1855
122	Flag Code of India, 2002 see Prevention of Insult to National Honour Act, 1971
123	Food Safety and Standards Act, 2006 (34 of 2006) with The Food Safety and Standards
124	Foreign Contribution (Regulation) Act, 2010 (42 of 2010) with The Foreign Contribution
125	Foreign Exchange Management Act, 1999 (42 of 1999) with The Foreign Exchange
126	Foreign Exchange Regulation Act, 1973* (46 of 1973) *Repealed by the Foreign Exchange
127	Foreign Marriage Act, 1969 (33 of 1969) with The Foreign Marriage Rules, 1970
128	Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) with The Foreign Trade
129	Foreigners Act, 1946 (31 of 1946) with The Foreigners Orders, 1948, Regulating Entry of Tibetan National into India, The Registration of Foreigners Act, 1939 (16 of 1939), The
130	Forest Act, 1927 (16 of 1927) with State Amendments and The Forest (Conservation) Act, 1980, The Forest (Conservation) Rules, 2003
131	Freedom of Information Act, 2002* (5 of 2003) *Repealed by the Right to Information Act,
132	Gas Cylinders Rules, 2004with The Static and Mobile Pressure Vessels (Unfired) Rules,
133	General Clauses Act, 1897 (10 of 1897) with State Amendments
134	General Insurance Business (Nationalisation) Act, 1972 see Insurance Act, 1938
135	Geographical Indications of Goods (Registration and Protection) Act, 1999 (48 of 1999) with
136	Government Securities Act, 2006 (28 of 2006) with The Government Securities Regulations, 2007, Relevant Provisions of Statutes Referred
137	Gram Nyayalayas Act, 2008
138	Guardians and Wards Act, 1890
139	Hindu Laws (Containing 5 Acts) 1. The Hindu Marriage Act, 1955 (24 of 1955), 2. The Hindu
140	Hindu Adoption & Maintenance Act, 1956 (78 of 1956)with Model Specimens of Adoption Deeds, Maintenance Agreement etc.
141	Hindu Disposition of Property Act, 1916 see Hindu Law 1. The Hindu Marriage Act, 1955 (24
142	Hindu Marriage Act, 1955 (25 of 1955) with State Amendments and Model Specimens of Separation Deed Divorce Petition and Maintenance Petition
143	Hindu Minority & Guardianship Act, 1956 (32 of 1956) with State Amendments
144	Hindu Succession Act, 1956 (30 of 1956) with State Amendments and Model Specimens,
145	Hire-Purchase Act, 1972* (26 of 1972) *Repealed by the Hire-Purchase (Repeal) Act, 2005
146	Identification of Prisoners Act, 1920 ( 33 of 1920) with State Amendments
147	Immoral Traffic (Prevention) Act, 1956 (104 of 1956)
148	Income Tax Act as amended by Finance (No. 2) Act, 2014
149	Indecent Representation of Women (Prohibition) Act, 1986 (60 of 1986) with The Indecent
150	Indian Penal Code, 1860 (45 of 1860) as amended by The Criminal Law (Amendment) Act,
151	Industrial Employment (Standing Orders) Act, 1946 (20 of 1946) with State Amendments and The Industrial Employment (Standing Orders Central Rules, 1946
152	Industrial Disputes Act, 1947 (14 of 1947) along with State Amendments and The Industrial
153	Industries (Development and Regulation) Act, 1951 (65 of 1951)
154	Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply
155	Information Technology Act, 2000 (21 of 2000) with The Information Technology (Reasonable
156	Inland Vessels Act, 1917 (1 of 1917)
157	Insecticides Act, 1968 (46 of 1968) with The Insecticides Rules, 1971 , The Monocrotophos (Cancellation of Certificate of Registration) Order, 2005
158	Insurance Act, 1938 (4 of 1938) with The Insurance Rules, 1939, The Redressal of Public
159	Insurance Regulatory and Development Authority Act, 1999 (41 of 1999) The Insurance
160	Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act,
161	Interest Act, 1978 (14 of 1978) with Model Specimens of Agreement Bond and Receipts
162	Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Act, 1993*
163	Juvenile Justice (Care and Protection of Children) Act, 2000 (56 of 2000) along with
164	Kazis Act, 1880 see Muslim laws (containing 9 Acts & Rules)
165	Land Acquisition Act, 1894 (1 of 1894) with State Amendments
166	Land Ports Authority of India Act, 2010 (31 of 2010) with Land Ports Authority of India Rules, 2011
167	Legal Metrology Act, 2009 (1 of 2010) (w.e.f. 1-4-2011) with The Legal Metrology (General)
168	Legal Services Authorities Act, 1987 (39 of 1987) with The National Legal Services Authority
169	Life Insurance Corporation Act, 1956 (31 of 1956) with The Life Insurance Corporation Rules, 1956, The Life Insurance Corporation (Modification of Settlements) Act, 1956,
170	Limitation Act, 1963 (36 of 1963) with State Amendments and Model Specimens of Affidavit for Condonation of Delay
171	Limited Liability Partnership Act, 2008 (6 of 2009) with The Limited Liability Partnership



172	Limited Liability Partnership Act, 2008
173	Lokpal and Lokayuktas Act, 2013
174	Lotteries (Regulation) Act, 1998 with The Lotteries (Regulation) Rules, 2010
175	Madras Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1966 see Ancient Monuments and Archaeological Sites and Remains Act, 1958
176	Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) with Relevant
177	Major Port Trusts Act, 1963
178	Majority Act, 1875 (9 of 1875) with The Guardian and Wards Act, 1890 (8 of 1890)
179	Maintenance and Welfare of Parents and Senior Citizens Act, 2007
180	Maternity Benefit Act, 1961 (53 of 1961) with The Maternity Benefit (Mines and Circus) Rules, 1963
181	Medical Council Act, 1956 (102 of 1956) with The Indian Medical Council Rules, 1957, The
182	Medical Termination of Pregnancy Act, 1971 (34 of 1971) with The Medical Termination of Pregnancy Rules, 2003, The Medical Termination of Pregnancy Regulations, 2003
183	Medicine Central Council Act, 1970 (48 of 1970) with The Establishment of New Medical College, Opening of New of Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2003
184	Medicinal and Toilet Preparations (Excise Duties) Act, 1955 (16 of 1955)
185	Mental Health Act, 1987 along with Central Mental Health Authority Rules, 1990 and State Mental Health Rules, 1990
186	Merchant Shipping Act, 1958 (44 of 1958) with The Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2005, The Merchant Shipping (Civil Liability for Oil Pollution
187	Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) with Relevant
188	Mineral Concession Rules, 1960 see Mines & Minerals (Development and Regulation) Act, 1957
189	Mines Act, 1952 along with Rules, 1955 and The Mines Rescue Rules, 1985
190	Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) with The Mineral
191	Minimum Wages Act, 1948 (11 of 1948) with State Amendments along with Minimum Wages (Central) Rules, 1950, The Minimum Wages (Central Advisory Board) Rules, 2011
192	Monopolies and Restrictive Trade Practices Act, 1969* (54 of 1969) *Repealed by the Competition Act, 2002 (12 of 2003)
193	Motor Transport Workers Act, 1961 (27 of 1961) with State Amendments
194	Motor Vehicles Act, 1988 (59 of 1988) with State Amendments and Ready Reckoner of Offences, Penalties and Punishments
195	Motor Vehicles Rules, 1989, with Rent A Cab Scheme, 1989, Rules of the Road Regulations,
196	Multimodal Transportation of Goods Act, 1993 (28 of 1993) with The Registration of
197	Multi-State Co-operative Societies Act, 2002 (39 of 2002) with The Multi-State Co-operative
198	Muslim Laws (Containing 9 Acts & Rules) The Muslim Women (Protection of Rights on
199	Muslim Personal Law (Shariat) Application Act, 1937 (26 of 1937)
200	Muslim Women (Protection of Rights on Divorce) Act, 1986 (25 of 1986) with The Muslim Women (Protection of Rights on Divorce) Rules, 1986
201	Mussalman Wakf Act, 1923, Mussalman Wakf Validating Act, 1913 & 1930 see Muslim Laws
202	Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985) with The Narcotic Drugs
203	National Commission Acts Containing 8 Acts including The National Commission for Women
204	National Commission for Minority Educational Institutions Act, 2004 (2 of 2005) with The
205	National Food Security Act, 2013 (20 of 2013)
206	National Highway Authority of India Act, 1988 see National Highways Act, 1956
207	National Highways Act, 1956 (48 of 1956) with The National Highways Rules, 1957, The
208	National Green Tribunal Act, 2010 (19 of 2010) with The National Green Tribunal (Manner of
209	National Investigation Agency Act, 2008 (34 of 2008) with The National Investigation Agency (Manner of Constitution) Rules, 2008
210	National Rural Employment Guarantee Act, 2005 and Relevant Provisions of Statutes
211	National Security Act, 1980 (65 of 1980)
212	National Security Guard Act, 1986 (47 of 1986)
213	National Tax Tribunal Act, 2005 (49 of 2005) with List of Statutes Referred, Relevant Provisions of Statutes Referred The National Tax Tribunal (Salary, Allowances and Other Conditions of Service of the Officers and Employees) Rules, 2005
214	National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation with Multiple Disabilities Act, 1999 see Persons with Disabilities (Equal Opportunities) Act, 1995

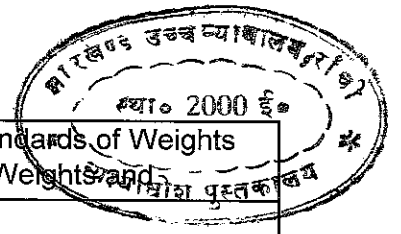


215	Navy Act, 1957 (62 of 1957)
216	Negotiable Instruments Act, 1881 (26 of 1881) with Model Forms of Notice and Complaint for
217	Notaries Act, 1952 (53 of 1952) with The Notaries Rules, 1956 and Guide Note on Functions of Notaries
218	Oaths Act, 1969 (44 of 1969)
219	Official Languages Act, 1963 (19 of 1963) with The Official Languages (Use for Official
220	Official Secrets Act, 1923 (19 of 1923)
221	Partition Act, 1893 (4 of 1893) with Model Specimens of Partition Deed
222	Parsi Marriage and Divorce Act, 1936 (3 of 1936)
223	Partnership Act, 1932 (9 of 1932) with State Amendments and Model Specimens of Partnership and Dissolution Deed
224	Passports Act, 1967 (15 of 1967) with The Passports Rules, 1980, The Passports Application (Facilitation and Processing) Rules, 2010, The Passport (Entry into India) Act, 1920, The Passport (Entry into India) Rules, 1950
225	Patents Act, 1970 (39 of 1970) with The Patents Rules, 2003, The Intellectual Property
226	Payment and Settlement Systems Act, 2007 (51 of 2007) with The Payment and Settlement
227	Payment of Bonus Act, 1965 (21 of 1965) with The Payment of Bonus Rules, 1975, Important Notifications
228	Payment of Gratuity Act, 1972 (39 of 1972) with The Payment of Gratuity (Central) Rules, 1972
229	Payment of Wages Act, 1936 (4 of 1936) with The Payment of Wages (Procedure) Rules,
230	Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act,
231	Petroleum Act, 1934 (30 of 1934) with The Petroleum Rules, 2002 and The Petroleum and
232	Pharmacy Act, 1948 (8 of 1948)
233	Places of Worship (Special Provisions) Act, 1991 (42 of 1991)
234	Police (Incitement of Disaffection) Act, 1992 see Police Acts (6 Acts in 1)
235	Police Acts (6 Acts in 1) Containing The Police Act, 1861 (5 of 1861), The Police Act, 1888 (3
236	Police Forces (Restriction of Rights) Act, 1966 see Police Acts
237	Post Office Act, 1898 (6 of 1898)
238	Powers-of-Attorney Act, 1882 (7 of 1882) with Model Specimens of Power of Attorney
239	Prasar Bharati (Broadcasting Corporation of India) Act, 1990 (25 of 1990) with The Prasar
240	Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994
241	Press & Registration of Books Act, 1867 (25 of 1867) with The Registration of Newspapers
242	Press Council Act, 1978 (37 of 1978), with The Press Council Rules, 1979, The Press Council
243	Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 see Essential Commodities Act, 1955
244	Prevention of Corruption Act, 1988 (49 of 1988)
245	Prevention of Cruelty to Animals Act, 1960 (59 of 1960) with The Prevention of Cruelty to Draught and Pack Animals Rules, 1965, The Prevention of Cruelty to Animals (Licensing of Farriers) Rules, 1965, The Prevention of Cruelty (Capture of Animals) Rules, 1972, The
246	Prevention of Damage to Public Property Act, 1984 (3 of 1984) with The Delhi Prevention of Defacement of Property Act, 2007 (Delhi Act 1 of 2009)
247	Prevention of Food Adulteration Act, 1954 (37 of 1954) with The Prevention of Food Adulteration Rules, 1955
248	Prevention of Illicit Traffic in NDPS Act, 1974 see Preventive Detention Laws
249	Prevention of Insults to National Honour Act, 1971 (69 of 1971) with The State Emblem of
250	Prevention of Money Laundering Act, 2002 (15 of 2003) with The Prevention of Money-Laundering (the Manner of Forwarding a Copy of the Order of Provisional Attachment of Property along with the Material, and Copy of the Reasons along with the Material in respect of Survey, to the Adjudicating Authority and its Period of Retention) Rules, 2005, The
251	Preventive Detention Laws (Containing 4 Acts) The National Security Act, 1980, The
252	Prisoners (Attendance in Courts) Act, 1955 see Prisoners Acts
253	Prisoners Acts (Containing 6 Acts & Rules) Containing The Prisoners Act, 1900 (3 of 1900)
254	Private Security Agencies (Regulation) Act, 2005 with Rules, 2006
255	Prize Chits and Money Circulation Schemes (Banning) Act, 1978
256	Probation of Offenders Act, 1958
257	Prohibition of Child Marriage Act, 2006 along with Allied Acts (6 of 2007) with Relevant
258	Protection of Children from Sexual Offences Act, 2012 (32 of 2012) as amended by The
259	Protection of Civil Rights Act, 1955 along with Rules, 1977
260	Protection of Human Rights Act, 1993 (10 of 1994) with The National Human Rights
261	Protection of Plant Varieties and Farmers' Rights Act, 2001 (53 of 2001) with The Protection
262	Protection of Women from Domestic Violence Act, 2005 (43 of 2005) with Highlights, Notes



263	Provincial Insolvency Act, 1920 (5 of 1920) with State Amendments along with Model Specimens Relating to Bankruptcy & Insolvency
264	Provincial Small Cause Courts Act, 1887 (9 of 1887) with State Amendments
265	Public Gambling Act, 1867 (3 of 1867) with State Amendments
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267	Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (40 of 1971) with Guidelines
268	Public Provident Fund Act, 1968
269	Public Records Act, 1993 (69 of 1993) with The Public Records Rules, 1997, The Destruction of Records Act, 1917 along with Rules, 1997
270	Public Servants (Inquiries) Act, 1850 (37 of 1850)
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272	Railway Claims Tribunal Act, 1987 (54 of 1987) with The Railway Claims Tribunal (Procedure) Rules, 1989, The Railway Accidents and Untoward Incidents (Compensation) Rules, 1990.
273	Railway Protection Force Act, 1957 along with Rules, 1987
274	Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993) with The Debts Recovery Tribunal (Procedure) Rules, 1993, The Debts Recovery Appellate Tribunal
275	Registration Act, 1908 (16 of 1908) with State Amendments
276	Registration of Births and Deaths Act, 1969 and The Births, Deaths and Marriages Registration Act, 1886
277	Registration of Foreigners Act, 1939 along with Rules, 1992 see Foreigners Act, 1946
278	Religious Endowments Act, 1863 see Charitable and Religious Trusts Act, 1920
279	Representation of the People Act, 1950 (43 of 1950) and The Representation of the People Act, 1951 (43 of 1951) with The Parliament (Prevention of Disqualification) Act, 1959 (10 of
280	Repatriation of Prisoners Act, 2003 (49 of 2003) with The Prisoners Act, 1900 (3 of 1900),
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283	Reserve Bank of India Act, 1934 (2 of 1934) and The Reserve Bank of India (Board for Financial Supervision) Regulations, 1994
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285	Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013) with Highlights, Comparative Table
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289	Sale of Goods Act, 1930
290	Sales Promotion Employees (Conditions of Service) Act, 1976 along with Rules, 1976
291	Sarais Act, 1867
292	Sashastra Seema Bal Act, 2007 (53 of 2007) with The Sashastra Seema Bal Rules, 2009
293	Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989)
294	Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act,
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296	Securities Contracts (Regulation) Act, 1956 (42 of 1956) with The Securities Contracts
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298	Seeds Act, 1966 along with Rules, & Orders, 1983
299	Semiconductor Integrated Circuits Layout-Design Act, 2000 along with Rules, 2001
300	Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (14 of 2013)
301	Sick Industrial Companies (Special Provisions) Act, 1985* (1 of 1986) *Repealed by The Sick
302	Slum Areas (Improvement and Clearance) Act, 1956 along with Rules, 1957
303	Small Industrial Development Bank of India Act, 1989 (39 of 1989) with The Small Industries
304	Societies Registration Act, 1860 with State Amendments
305	Special Economic Zones Act, 2005 (28 of 2005) with The Special Economic Zones Rules,
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308	Specific Relief Act, 1963 (47 of 1963) with Model Specimen of Specific Performance of Contract
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313	State Financial Corporations Act, 1951 along with Rules, 2003
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322	Trade and Merchandise Marks Act, 1958* (43 of 1958) *Repealed by The Trade Marks Act, 1999 (47 of 1999)
323	Trade Unions Act, 1926 (16 of 1926) with State Amendments and The Central Trade Unions Regulations, 1938
324	Transfer of Prisoners Act, 1950 see Prisoners Acts
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